

12.02 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 3rd December, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.02½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Third Report

[English]

SHRI SURAJ BHAN (Ambala) : I beg to present the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.02¾ hrs.

BUSINESS ADVISORY COMMITTEE

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANT JENA) : I beg to present the Eighth Report of the Business Advisory Committee.

12.03 hrs.

PUBLIC ACCOUNTS COMMITTEE

Statements

[English]

DR. T. SUBBARAMI REDDY (Visakhapatnam) : I beg to lay on the Table (Hindi and English versions) of the statements showing action taken by Government on

the recommendations contained in Chapter-I and final replies in respect of Chapter-V of the following Reports

- (1) 140th Report (7th Lok Sabha) on Semi-Finished Steel Products and Beedi Workers Welfare Cess.
- (2) 40th Report (8th Lok Sabha) on District Industries Centres Programme.
- (3) 104th Report (8th Lok Sabha) on Union Excise Duties.
- (4) 108th Report (8th Lok Sabha) on (i) Purchase of residential building at San Francisco; (ii) Avoidable expenditure-Purchase and repair of building in Dublin.
- (5) 30th Report (10th Lok Sabha) on Union Excise Duties-Price Lists.
- (6) 36th Report (10th Lok Sabha) on Refunds of Central Excise Duties.
- (7) 73rd Report (10th Lok Sabha) on Family Welfare Programme.
- (8) 80th Report (10th Lok Sabha) on Union Excise Duties-Non Vacation of Stay Orders from the Court.
- (9) 94th Report (10th Lok Sabha) on Disinvestment of Government shareholding in selected Public Sector Enterprises during 1991-92.
- (10) 119th Report (10th Lok Sabha) on Drawback of Duties-Fraudulent Drawback.

[Translation]

SHRI VIJAY GOEL (Sadar-Delhi) : Mr. Speaker, yesterday I went to super bazar to check whether wheat flour was available there or not, but I was astonished to see that it was not available there at all. Thus, the reply given by the hon. Minister here was totally false. In Delhi, not a single bag of wheat or wheat flour is available... (Interruptions)

[English]

MR. SPEAKER : We are discussing it under rule 193.

[Translation]

SHRI JAI PRAKASH AGGARWAL (Chandi Chowk) : Mr. Speaker, when the discussion under rule 193, which you are referring to will take place.

[English]

MR. SPEAKER : I will tell you. Today at 4 o'clock we are discussing it. Please go through the list of business.